

Regarding completion of the incomplete list of the backward classes in West Bengal.

SHRI PRIYA RANJAN DASMUNSI (RAIGANJ): Mr. Deputy-Speaker, Sir, through you, I would like to draw the attention of the Government to an important matter relating to backward classes. The Constitution provides 27 per cent reservation to the backward classes. Unfortunately, in our State, West Bengal, when the verdict in regard to Mandal Commission came, listing of these groups have not been done immediately. As a result of which, in West Bengal, out of 177 groups only 172 groups have been identified. People go through enormous amount of embarrassment and harassment for getting the certificates. Last week, in Calcutta, a meeting of the Social Justice Forum was held of which Shri Chandrajit Yadav is the head. I was present there and I came to know that not even seven per cent of job reservation is provided in our State, leave alone 27 per cent.

In an another incident, the Chain Mandal Samaj of West Bengal, which has been unanimously approved by the West Bengal Government to identify them as Scheduled Castes, has been negotiating the matter. They came here yesterday. They were arrested by the police in Delhi. They are still sitting on *dharna*. Surprisingly, when the Government of West Bengal has already sent a recommendation of the Assembly, I got a reply from the Social Welfare Minister, Shrimati Maneka Gandhi that she is yet to take the opinion of the West Bengal Government. People are still sitting on *dharna*. I would like to appeal to the Government that the injustice being done to the backward classes in West Bengal must be looked into by the National Backward Classes Commission ...*(Interruptions)* This harassment of an extreme order is going on in our State. All the backward class districts in West Bengal are suffering due to this. They must get 27 per cent reservation.

SHRI K. YERRANNAIDU (SRIKAKULAM): This is the position not only in West Bengal but in other States also. We have already submitted a representation to the hon. Speaker. We have a Parliamentary Committee for the Scheduled Castes, as also for Women. Once the Government has made a recommendation to give 27 per cent reservation to them in the public sector undertakings and Government services, there should be a Review Committee. We have asked the hon. Speaker to appoint one Parliamentary Standing Committee on OBC to look after the reservation. The reservation policy will be implemented fully only when we have a Parliamentary Committee. It is now in your hand. On behalf of the OBC, I am appealing to you to implement this reservation policy and we should have a Parliamentary Committee on OBC to have a check on it.

SHRI SUDIP BANDYOPADHYAY (CALCUTTA NORTH WEST): Sir, in the list published in West Bengal, so far as other backward classes are concerned, more than 40 per cent communities are still left behind. They are facing tremendous difficulties to get OBC Certificates. We fully associate ourselves with what Shri Dasmunsi has just now said. We fully believe that the Central Government would make all out efforts to see that the OBC list is complete and the problems being faced by the OBCs in West Bengal are taken care of on a priority basis

SHRI K.P. SINGH DEO : Sir, I would also like to associate myself with what Shri Dasmunsi has said just now. There is no review in the last 20 years. There is a Constitutional guarantee but there is nothing about the ex-Servicemen's placements.